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- Former Project Lead – Government of Andhra Pradesh
- Senior Law Assistant – CIDCO, Govt. of Maharashtra
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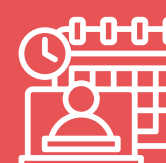
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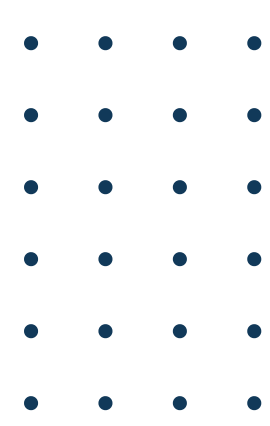
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COURSE SYLLABUS

| S.NO. | TOPIC | SUBTOPICS |
|-------|---|--|
| 1. | Introduction – I | <ul style="list-style-type: none"> • Evolution of Civil Procedure. Pre-independence development (Acts of 1859, 1882, and 1908). • Amendments post-independence. • Objectives of the CPC • Uniformity in procedure. • Principles of justice, equity, and good conscience. • Structure of the CPC: Parts, Sections, Orders, and Schedules (focus on the First Schedule). |
| 2. | Introduction – II | <ul style="list-style-type: none"> • Key Definitions (Section 2) • Important terms: Decree, Order, Judgment, Plaintiff, Defendant, etc. • Overview of Jurisdiction in Civil Cases: Subject-matter jurisdiction, Territorial jurisdiction & Pecuniary jurisdiction. |
| 3. | Suits in General (Part I) | <ul style="list-style-type: none"> • Res Judicata, Res Sub Judice & Bar to Further Suit (Sections 10 – 12) |
| 4. | Suits in General (Part II) | <ul style="list-style-type: none"> • Place of Suing (Section 15 – 25) • Institution of Suits (Section 26) |
| 5. | Institution of Suits (Part I) | <ul style="list-style-type: none"> • Parties to Suits (Order I) • Drafting a Complaint under CPC |
| 6. | Drafting Applications under Order I | <ul style="list-style-type: none"> • Drafting under Order I Rule 10: • Application for Adding or Substituting Parties (Order I, Rule 10(2))/ Application for Striking Out a Party (Order I, Rule 10(2)) • Application for Joinder of Plaintiff (Order I, Rule 1) • Application for Non-Joinder or Misjoinder of Parties (Order I, Rule 9) • Application for Representative Suit (Order I, Rule 8) |
| 7. | Understanding Orders II, III, and IV of CPC | <ul style="list-style-type: none"> • Frame of Suit (Order II) • Recognized Agents & Pleaders (Order III) • Institution of Suits (Order IV) |
| 8. | Understanding Order V | <ul style="list-style-type: none"> • Issue and Service of Summons (Order V) • Application under Order V Rule 20 |
| 9. | Amendment of Pleadings under Order VI Rule 17 | <ul style="list-style-type: none"> • Pleadings (Order VI) • Drafting under Order VI Rule 17 |
| 10. | Comprehensive Drafting Techniques under Order VII CPC | <ul style="list-style-type: none"> • Complaint (Order VII) • Drafting Application Under Order VII Rule 11 CPC For Rejection Of Complaint • Condonation of Delay • Application O7 R14(3) |
| 11. | Written Statement | <ul style="list-style-type: none"> • Written Statement • Drafting a Written Statement under CPC |
| 12. | Counter - Claim & Set - Off | <ul style="list-style-type: none"> • Drafting Counter-Claim (Order VIII, Rule 6A) • Drafting Application for Set-Off (Order VIII, Rule 6) |

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|-------|--|---|
| 13. | Drafting Techniques for Additional Written Statements | <ul style="list-style-type: none"> Drafting Additional Written Statement (Order VIII, Rule 9) Drafting Application for Striking Out Pleadings (Order VIII, Rule 9) |
| 14. | Summons & Examinations | <ul style="list-style-type: none"> Summons & Discovery (Sections 27 – 32) Discovery & Inspection (Order XI) Production, Impounding & Return of Documents (Order XIII) |
| 15. | Applications Related to Restoration, Additional Documents, and Ex Parte Orders | <ul style="list-style-type: none"> Application for Restoration under O9 R8 Application to file Additional Document under O8 R1 Application for setting aside ex parte order under O9 R7 |
| 16. | Costs & Interests | <ul style="list-style-type: none"> Interest (Section 34) Costs (Sections 35 – 35B) Costs (XX – A) Security for Costs (Order XXV) |
| 17. | Settlement of Issues and Disposal of Suits at First Hearing | <ul style="list-style-type: none"> Settlement of issues & determination of suit on issues of law or on issues agreed upon (Order XIV) Disposal of Suit at first hearing (Order XV) |
| 18. | Notices and Applications Related to Admissions | <ul style="list-style-type: none"> Notice to Admit Documents (Order XII, Rule 2) Notice to Admit Facts (Order XII, Rule 4) Application to Withdraw or Amend Admission (Order XII, Rule 7) |
| 19. | Applications and Submissions Related to Issues | <ul style="list-style-type: none"> Application for Framing of Additional Issues (Order XIV, Rule 5) Application for Amendment of Issues (Order XIV, Rule 5) Application for Striking Out Issues (Order XIV, Rule 5) Submission of Issues by Parties (Order XIV, Rule 1) |
| 20. | Withdrawal and Adjustment of Suits and Related Drafting | <ul style="list-style-type: none"> Withdrawal & Adjustment of suits (Order XXIII) Drafting under Order XXIII Rule 1,2 Drafting under Order XXIV |
| 21. | Suits in Particular Cases – I (Part I) | <ul style="list-style-type: none"> Suits by or against the Government or Public Officers in their official capacity (Sections 79 – 82) Suits by or against the Government or Public Officers in their official capacity (Order XXVII) |
| 22. | Suits in Particular Cases – I (Part II) | <ul style="list-style-type: none"> Suits by Aliens and by or against Foreign Rulers, Ambassadors and Envoys (Sections 83 – 87A) Suits by or against Military or Naval Men or Airmen (Order XXVIII) Drafting a notice of institution of suit against Government |
| 23. | Suits in Particular Cases – II (Part I) | <ul style="list-style-type: none"> Suits by or against Corporations (Order XXIX) Suits by or against Firms and Persons carrying on business in names other than their own (Order XXX) Suits by or against Trustees, Executors & Administrators (Order XXXI) |
| 24. | Suits in Particular Cases – II (Part II) | <ul style="list-style-type: none"> Suits by or against Minors & Persons of Unsound Mind (Order XXXII) Suits relating to matters concerning the Family (Order XXXII – A) Suits relating to mortgages of immoveable property (Order XXXIV) |

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| 25. | Interpleader Suit & Suit by Indigent Person | <ul style="list-style-type: none"> • Interpleader (Section 88) • Interpleader (Order XXXV) • Suit by Indigent Person (Order XXXIII) • Drafting an Application to Interplead |
| 26. | Summary Suits | <ul style="list-style-type: none"> • Summary Suits (Order XXXVII) • Difference between summary suit and recovery suit • Key Ingredients Drafting of Summary Suit |
| 27. | Summons & Examinations – I (Part I) | <ul style="list-style-type: none"> • Drafting under Order XIII Rule 9 |
| 28. | Summons & Examinations – II (Part I) | <ul style="list-style-type: none"> • Summoning & Attendance of Witnesses (Order XVI) • Examination of Parties (Order X) |
| 29. | Summons & Examinations – II (Part II) | <ul style="list-style-type: none"> • Hearing of Suit & Examination of Witness (Order XVIII) • Adjournments (Order XVII) • Application under Order XVI Rule 1 |
| 30. | Appearances, Admissions, Attendance of Witness and Affidavits | <ul style="list-style-type: none"> • Admissions (Order XII) • Appearance of Parties & Consequences of Non – Appearance (Order IX) • Attendance of Witness Confined or Detained Persons (Order XVI – A) • Death, Marriage and Insolvency of Parties (Order XXII) • Affidavits (Order XIX) |
| 31. | Ex - Partee Decrees | <ul style="list-style-type: none"> • Applications for setting aside ex parte decrees |
| 32. | Appearances, Admissions, Attendance of Witness and Affidavits(Part II) | <ul style="list-style-type: none"> • Drafting an AffidavitDrafting an Affidavit in place of oral evidence • Drafting under Order IX Rule 9, 13 |
| 33. | Appearances, Admissions, Attendance of Witness and Affidavits(Part III) | <ul style="list-style-type: none"> • Drafting under Order XI Rule 6 • Drafting under Order XXII Rule 3, 9 |
| 34. | Execution – I | <ul style="list-style-type: none"> • General (Sections 36 – 37) • Courts by which decrees may be executed (Sections 38 – 46) • Questions to be determined by Court executing decree (Section 47) • Transferee & Legal Representatives (Sections 49 – 50) |
| 35. | Execution – II(Part I) | <ul style="list-style-type: none"> • Procedure in Execution (Sections 51 – 54) • Arrest & Detention (Sections 55 – 59) • Attachment (Sections 60 – 64) |
| 36. | Execution – II(Part II) | <ul style="list-style-type: none"> • Sale (Sections 65 – 67) • Distribution of Assets (Section 73) • Resistance to Execution (Section 74) |

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| 37. | Execution – III (Part I) | <ul style="list-style-type: none"> • Payment under decree (Order XXI, Rule 1 & 2) • Courts executing decree (Order XXI, Rule 3 – 9) |
| 38. | Execution – III(Part II) | <ul style="list-style-type: none"> • Application for execution (Order XXI, Rule 10 – 23) • Process for Execution (Order XXI, Rule 24 & 25) • Stay of Execution (Order XXI, Rule 26 – 29) |
| 39. | Execution – IV(Part I) | <ul style="list-style-type: none"> • Mode of Execution (Order XXI, Rule 30 – 36) • Arrest & Detention in the Civil Prison (Order XXI, Rule 37– 40) |
| 40. | Execution – IV(Part II) | <ul style="list-style-type: none"> • Attachment of Property (Order XXI, Rule 41 – 57) • Adjudication of Claims & Objections (Order XXI, Rule 58 & 59) |
| 41. | Execution – V(Part I) | <ul style="list-style-type: none"> • Sale Generally (Order XXI, Rule 64 – 73) • Sale of Moveable Property (Order XXI, Rule 74 – 81) |
| 42. | Execution – V(Part II) | <ul style="list-style-type: none"> • Sale of Immoveable Property (Order XXI, Rule 82 – 96) • Resistance to Delivery of Possession to decree-holder or purchaser (Order XXI, Rule 97 – 106) |
| 43. | Commissions & Receivers | <ul style="list-style-type: none"> • Commissions (Sections 75 – 78) • Commissions (Order XXVI) • Appointment of Receivers (Order XL) |
| 44. | Appeals – I (Part I) | <ul style="list-style-type: none"> • Appeals from original decrees (Sections 96 – 99A) • Appeals from original decrees (Order XLI, Rule 1 – 37) |
| 45. | Appeals – I (Part II) | <ul style="list-style-type: none"> • Appeals from original decrees (Order XLI, Rule 1 – 37) |
| 46. | Appeals – II(Part I) | <ul style="list-style-type: none"> • Appeal from appellate decrees (Sections 100 – 103) • Appeals from appellate decrees (Order XLI, Rule 1 – 3) |
| 47. | Appeals – II(Part II) | <ul style="list-style-type: none"> • Appeal from Orders (Sections 104 – 106) • Appeal from Orders (Order XLI, Rule 1 – 2) |
| 48. | Appeals – III(Part I) | <ul style="list-style-type: none"> • General Provision relating to Appeal (Sections 107 & 108) • Appeal to Supreme Court (Sections 109 – 112) |

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| 49. | Appeals - III(Part II) | <ul style="list-style-type: none"> • Appeal to Supreme Court (Order XLI, Rule 1 - 17) • Appeal by Indigent Person (Order XLIV, Rule 1 - 3) |
| 50. | Reference, Review & Revision(Part I) | <ul style="list-style-type: none"> • Reference to High Court (Section 113) • Reference (Order XLVI) |
| 51. | Reference, Review & Revision(Part II) | <ul style="list-style-type: none"> • Review (Section 114) • Review (Order XLVII) • Revision (Section 115) |
| 52. | Injunctions & Interlocutory Orders(Part I) | <ul style="list-style-type: none"> • Temporary Injunctions (Order XXXIX, Rule 1 - 5) • Drafting an application for Temporary Injunctions |
| 53. | Injunctions & Interlocutory Orders(Part II) | <ul style="list-style-type: none"> • Interlocutory Orders (Order XXXIX, Rule 6 - 10) |
| 54. | Judgement & Decree | <ul style="list-style-type: none"> • Judgement & Decree (Section 33) • Judgement & Decree (Order XX) • Payment into Court (Order XXIV) • Arrest & Attachment before judgement (Order XXXVIII) |
| 55. | Revision Class - I | <ul style="list-style-type: none"> • Revision Class/ extra class |
| 56. | Revision Class - II | <ul style="list-style-type: none"> • Revision Class/ extra class |
| 57. | Revision Class - III | <ul style="list-style-type: none"> • Revision Class/ extra class |
| 58. | Revision Class - IV | <ul style="list-style-type: none"> • Revision Class/ extra class |
| 59. | Revision Class - V | <ul style="list-style-type: none"> • Revision Class/ extra class |
| 60. | Revision Class - VI | <ul style="list-style-type: none"> • Revision Class/ extra class |

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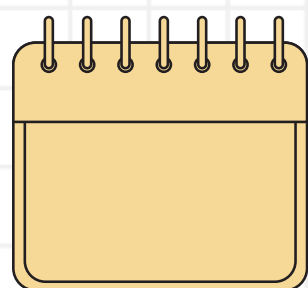
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